

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) Yes, Sir.

(b) The matter is under consideration and has been referred to U.P.S.C.

(c) No, Sir.

(d) Does not arise.

Opening of T. V. Centre at Panaji, Goa

2208. SHRI JOHN F. FERNANDES: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that a T.V. Studio/Centre is likely to be opened at Panaji, Goa;

(b) if so, the exact date of opening of said Studio/Centre in Goa; and

(c) the amount of time to be allocated for the programme in regional languages?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRI H. K. L. BHAGAT): (a) and (b) Yes, Sir. A T.V. Programme Generation Facility (PGF) Centre is expected to be commissioned at Panaji, Goa towards the end of 1988-89.

(c) The PGF Centre at Panaji is normally expected to produce about thirty minutes programme every day mostly in regional language.

Clearance of the arrears of provident Fund Dues

2209. SHRI KAMAL MORARKA: Will the Minister of LABOUR be pleased to state:

(a) what is the amount of arrears of Provident Fund which pertains to public sector enterprises including the NTC; and

(b) what steps Government are taking for immediate clearance of dues from the units which are not sick and from the public sector enterprises?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER): (a) According to available information, a sum of Rs. 1280.21 lakhs was due towards provident fund from unexempted public sector enterprises including the NTC as on 31-3-1987;

(b) The EPF authorities are generally taking following action against the defaulters for realisation of the outstanding dues:—

(i) Issue of Revenue Recovery Certificate under section 8 of the EPF Act;

(ii) Filing of prosecution cases under section 14 of the Act;

(iii) Filing of complaints under section 406/409 IPC, and

(iv) Levying of damages under section 14-B of the Act.

Creation of New/Additional distillation capacity

2210. SHRI BIR BHADRA PRATAP SINGH: Will the Minister of WELFARE be pleased to state:

(a) whether there is a complete ban on creating new or additional distillation capacity as per the guidelines issued in the mid-seventies;

(b) whether instances of violation of guidelines by various State Governments to frustrate the national policy on prohibition and drinking has come to the notice;

(c) if so, the details thereof; and

(d) the action taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): (a) to (d) The information is being collected and will be laid on the Table of the House.